

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20.

IA-1557/2024 in C.P.(IB)/834(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: Amluckie Investment Company Ltd.
Vs
Skil Infrastructure Limited

SECTION: 7, 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Mitali Bhatt i/b AKR Legal, Ld. Counsel for the Applicant/RP present.
Ms. Mily Ghoshal a/w Ms. Sophia Hussain, Ld. Counsel for the Respondent present.
2. Counsel for the RP submits that they have taken the inspection of the documents. Counsel for the Company Secretary submits that they undertake to supply the requisite documents to the RP within one week.
3. In view of the undertaking given by the Ld. Counsel for the Respondent, the IA-1557/2024 is **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)